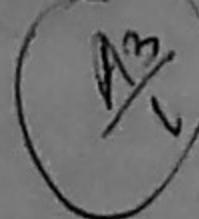


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CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH

..... JULY 13, 1989

Registration O.A. No. 1340/ 1988

Arun Kumar Thapa ..... Applicant

Vs.

Union of India & ors .... Opp. Parties

Hon'ble Mr. Justice Kamleshwar Nath, V.C.

This is an application for quashing the applicant's transfer order dated 27-10-1988 transferring the applicant from Dehradun to Meerut. In the relief clause the prayer is that, the applicant may not be transferred to any place from Dehradun within one year. The Opp.Ps. have contested the case and have filed a written statement.

2. None is present for the applicant. The ordersheet shows that the appearance ~~has~~ had not been made on behalf of the applicant also on earlier dates viz. 6-7-89, 4-7-89, 10-4-89, 20-2-89 and 16-1-89. In the circumstances, the application is dismissed in default of the applicant.

*Sh*

VICE CHAIRMAN

(sns)

Allahabad

July 13, 1989.